

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:1681  
ANSWERED ON:05.12.2005  
PROJECT SCHOOLS OF NATIONAL FERTILIZERS LIMITED  
Radhakrishnan Shri Varkala;Satheedevi Smt. P.

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

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- (a) whether the Expression of Interest for taking over the Project Schools of National Fertilizers Limited (NFL) published in 2003 is still valid;
- (b) if so, prior sanction of the Government was obtained by the management before entering into this lease agreement;
- (c) if not, the action taken by the Government in this regard;
- (d) whether the NFL management has taken any action to defend the case in the High Court for vacating the stay for reopening the project schools;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

**Answer**

THE MINISTER OF CHEMICALS AND FERTILIZERS & MINISTER OF STEEL (SHRI RAM VILAS PASWAN)

- (a) : No, Sir.
- (b) : As the Board of Directors of NFL is the competent authority to take such decisions, Government permission was not required.
- (c) : Does not arise.
- (d) : Yes, Sir.
- (e) : The writ petitions filed by M/s. Central Academy Educational Progressive Society of India and the students of the school at the Panipat unit have been dismissed by the Hon`ble High Court of Punjab and Haryana vide order dated 24.8.2005 on the pleadings of the Company's Advocate and the Project Kendriya Vidyalaya has since started functioning at the unit.
- (f) : Does not arise.